

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).44246/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in WPA(P) No.12/2024 06-05-2026 in WPA(P) No.16/2025 06-05-2026 in WPA(P) No.17/2025 passed by the High Court of Calcutta Circuit Bench at Port Blair]

UNION OF INDIA

Petitioner(s)

VERSUS

MEENA GUPTA & ORS.

Respondent(s)

IA No. 292865/2026 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS, IA No. 292863/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 05-10-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. R. Venkataramani, Attorney General for India
Mrs. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker- 2357, AOR
Mrs. Suhasini Sen, Adv.
Mrs. Chitrangda Rastrwara, Adv.
Mrs. Disha Thakkar, Adv.
Mr. Vishal Mahajan, Adv.
Mr. Rohan Gupta, Adv.
Mr. Moulik Shrivastava, Adv.
Ms. Atmika Patnaik, Adv.
Ms. Aeshna Salwan, Adv.
Ms. Prity Singh, Adv.
Mr. G.S. Makker, Adv. (AOR)

For Respondent(s) :Dr. S. Muralidhar, Sr. Adv.
Mr. Nikhil Nayyar, Sr. Adv.
Mr. Yogeshwaran A, Adv.
Ms. Poongkhulali B, Adv.
Mr. Naveen Hegde- 3739, AOR
Ms. Bhargavi Bhardwaj, Adv.
Ms. Smriti Shah, Adv.
Ms. Ninni Susan Thomas, Adv.
Ms. Megha, Adv.

Mr. K Rigved Prasad, Adv.
Ms. Apoorva Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. The validity of the 'Holistic Development of Great Nicobar Island' project (GNI Project) is under challenge before the High Court of Calcutta in a writ petition purportedly filed in public interest.
3. We have heard learned Attorney General for India, along with learned Additional Solicitor General of India, and Dr. S. Muralidhar, learned Senior Counsel, who has appeared on caveat, for the contesting respondents.
4. The High Court order under challenge before us upheld the maintainability of proceedings challenging GNI Project. *Vide* the impugned order, the High Court has observed that the issue of *locus* is flexible in nature and, therefore, the writ petition ought not to be dismissed at the threshold. We are further informed that certain other matters raising identical and/or allied issues are also pending before the High Court.
5. In such circumstances, learned Attorney General for India, Additional Solicitor General of India, as well as learned Senior Counsel for the respondents are *ad idem* that it will be more appropriate if the High Court is requested to consider and decide all such cases at the earliest. We are apprised that the lead case is listed before High Court on 25th and 26th of November, 2026.
6. In view thereof, we request the High Court, in the meanwhile, to take necessary steps to complete the pleadings in the other

connected/similar matters and make an endeavor to hear the cases on the dates already fixed. Both sides have assured that they will be extending their full cooperation to the High Court.

7. The Special Leave Petitions are, accordingly, disposed of.

8. Pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR